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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

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O.A.No.976/87.

Date of decision: 21.12.87

Dr. A.K. Das

...Applicant

Versus

Union of India & Ors.

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE U.C. SHRIVASTAVA, VICE-CHAIRMAN.  
THE HON'BLE MS. USHA SAVARA, MEMBER(A).

For the applicant

...Shri V.P. Sharma,  
Counsel

For the respondents

...Shri R.L. Dhawan,  
Counsel

JUDGMENT

( As per Hon'ble Ms. Usha Savara,  
Member(A) ) :

This application has been filed with the prayer that the seniority of the applicant be restored and he be placed above his juniors. The case of the applicant, in brief, is that he was transferred from S.E. Zone to Northern Zone on administrative grounds, and thereafter he was placed below respondents no.3 to 32.

2. A counter has been filed on behalf of the respondents. It is stated therein that the applicant was transferred from S.E. Railway to Northern Railway on his own request, and on being transferred to Northern Railway,

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he was placed below respondents. His lien is still retained on South-Eastern Railway.

3. We have heard the learned counsel. On perusal of Annexure R-2, it is seen that the applicant requested for a transfer on extreme compassionate grounds of his wife's illness. He also represented to the Minister of Railways for his transfer in 1976 (Annexure R-3, R-4) and, therefore, he was transferred to Northern Railway. Under the circumstances, he was brought to the Northern Railway but given bottom seniority, as per rules. There is no merit in the application, and the same is dismissed with no order as to costs.

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*Usha Savara*  
( USHA SAVARA )  
MEMBER(A)

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( U.C.SHRIVASTAVA )  
VICE-CHAIRMAN